

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 111**  
**(IB)-1097(PB)/2019**

**IN THE MATTER OF:**

The Verandas Apartment Owners Association .... Applicant/petitioner  
v.  
M/s. Saluja Construction Company Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 10.06.2019**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner Mr. Sonal Anand, Mr. Aayush Sai & Mr. Shiva Kapur,  
Adv.  
For the Respondent Mr. Asheesh Jain & Mr. Adarsh Kumar Gupta, Adv.

**ORDER**

Ld. Counsel for the petitioner seeks and is granted one week time to file rejoinder with a copy in advance to the counsel opposite.

List for arguments on 15.07.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

10.06.2019  
Ritu Sharma